

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2773/2025

[Arising out of impugned final judgment and order dated 11-12-2024 in SA No. 512/2000 passed by the High Court of Judicature at Allahabad]

SURESH CHAND & ORS.

Petitioner(s)

VERSUS

PREM KUMAR & ORS.

Respondent(s)

(FOR ADMISSION & IA No. 27428/2025 - EXEMPTION FROM FILING O.T.)

Date : 01-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Sanchit Garga, AOR

For Respondent(s) Mr. Gagan Gupta, Sr.Adv.
Mr. Tanvir Nayar, AOR
Yagyesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Petitioners shall serve the remaining unserved respondent(s) positively within a period of three weeks from today.

Liberty is given to the petitioners to serve the unserved respondent(s) by dasti as well and also through the counsel who represented the unserved respondent(s) before the Court(s) below.

List on 14.05.2025.

Interim order to continue, till the next date of hearing.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR